



2026:AHC:24355

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4316 of 2026

Loknath Rajbhar

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Devbratt Yadav, Ram Pratap Yadav
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.3/Additional District Magistrate (Finance & Revenue) Ghazipur to decide Case No.154 of 2006 (Doodhnath and others Vs. Surji Devi and others) expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Additional District Magistrate (Finance & Revenue) Ghazipur to decide the aforesaid case ***strictly in accordance with law expeditiously*** and preferably within a period of four months from the date of production of certified copy of this order and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 4, 2026
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